

1	2	3	4	5
3	Bombay	75	67	8
4	Calcutta	58	36	22
5	Chhattisgarh	18	10	8
6	Delhi	48	39	9
7	Gauhati	24	21	3
8	Gujarat	42	29	13
9	Himachal Pradesh	11	10	1
10	Jammu & Kashmir	14	12	2
11	Jharkhand	20	13	7
12	Karnataka	41	37	4
13	Kerala	38	33	5
14	Madhya Pradesh	43	38	5
15	Madras	60	58	2
16	Orissa	22	17	5
17	Patna	43	22	21
18	Punjab & Haryana	68	48	20
19	Rajasthan	40	32	8
20	Sikkim	3	2	1
21	Uttarakhand	9	8	1
TOTAL :		886	635	251

Revision of salary and pension of Judges

2487.SHRI KAMAL AKHTAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that the salary and pension/family pension of the serving and the retired judges of the Supreme Court and High Courts have been recently revised *w.e.f.* January 1, 2006;

(b) if so, the details thereof;

(c) whether it is also a fact that the pension and family pension of retired Judges of Allahabad High Court has not been revised, till date; and

(d) if so, the reasons therefor and whether action would be initiated to revise the pension/family pension of these old and ailing pensioners, at the earliest?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (d) The salaries and other allowances, pension & family pension of the Judges of the Supreme Court and the High Courts including the Judges of the Allahabad High Court have been revised as per the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Act, 2009 by amending the relevant Acts i.e The Supreme Court Judges (Salaries and Conditions of Service) Act, 1958 and The High Court Judges (Salaries and Conditions of Service) Act, 1954 respectively. Salaries of Judges have been revised w.e.f. 1.1.2006 as below:

Chief Justice of India	-	from Rs.33,000/-p.m. to Rs.1,00,000/- p.m.
Judges of Supreme Court	-	from Rs.30,000/-p.m. to Rs.90,000/- p.m.
Chief Justice, High Court	-	from Rs.30,000/-p.m. to Rs.90,000/- p.m.
Judges of the High Courts	-	from Rs.26,000/-p.m. to Rs.80,000/- p.m.

The pension for the retired Judges of the superior courts has also been revised with effect from 1.1.2006. As per revision, the retired Judges of the retired Chief Justice of India would get a maximum pension of Rs.6,00,000/-p.a The retired Judges of the Supreme Court and the Chief Justices of the High Courts would receive a maximum pension of Rs.5,40,000/-p.a. and the retired Judges of the High Courts would receive a maximum pension of Rs.4,80,000/- p.a.

Instructions/guidelines were issued for revision of pension/family pension etc. of Judges to all concerned authorities vide letter No.L-11016/1/2009-Jus. dated 27.2.2009 and No.L-11016/2/2009-Jus. dt.12.5.2009. The guidelines/instructions issued in this respect would be subject to adoption of the Department of Pension & Pensioners' Welfare's O.M. No.38/37/08-P&PW(A) dated 1.9.2008 and No.38/37/08-P&PW(A) dated 2.9.2008, circulated with the above letters, by the respective State Government to grant the benefit of increased pension on similar lines to their employees including members of State Higher Judicial Service. In this regard the Hon'ble Supreme Court has also issued directions in C.M.P. No. 18044 of 1988 in the matter of Justice M.L. Jain Vs U.O.I., to all State Governments for adopting the Central pattern,

Increase in strength of Supreme Court Judges

2488.SHRI O.T. LEPCHA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that the strength of the Supreme Court Judges has been increased from 25 to 30;
- (b) if so, when the Bill for the same was passed and assented to by the President;
- (c) whether it is also a fact that the Act in this regard has not been implemented, so far, in view of the lack of accommodation;
- (d) if so, the details in this regard; and
- (e) whether this delay in implementation is mounting pressure on the Supreme Court in the form of accumulation of cases?